(b) to (d) The names of sick units are not to be disclosed by the public sector banks in accordance with the practices and usages customary among the bankers and also in conformity with the statutory provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act. 1970. No complaints of this nature have, however, been made by any such Bank to this Department against any sick company registered under the Companies Act, 1956. Τt is, therefore, not possible to furnish any information on these points.

(e) Does not arise.

12 hrs.

RE. MOTIONS FOR ADJOURNMENT, ETC.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I gave notice of an adjournment motion on the American Embassy incident.

MR. SPEAKER: Nothing 15 going on record.

SHRI JYOTIRMOY BOSU: When you say "nothing is going on record", say it loudly, and not in this manner.

MR. SPEAKER: Because, you have first to get my permission.

SHRI JYOTIRMOY BOSU: I want to make a submission.

MR. SPEAKER: I have already informed you that the factual information available with me so far does not warrant that. I just want to make it very clear.

SHRI JYOTIRMOY BOSU: I will make one submission with your permission. Even in this capital of India

MR. SPEAKER: After obtaining facts, I will ask you. Let me ascertain the facts. SHRI JYOTIRMOY BOSU: The issue should be put before the House that the American Émbassy...

MR. SPEAKER: Without facts, I cannot.

SHRI JYOTIRMOY BOSU: It has come out in the press.

MR. SPEAKER: The press is not always right. The press report....

SHRI JYOTIRMOY BOSU: You do what you think best. The question is that the Indian journalists are not allowed to enter....

MR.SPEAKER: No, no I will find out the facts to decide whether it is to be allowed or not. What I have got so far does not warrant it.

SHRI JYOTIRMOY BOSU: What 15 your source of information?

MR. SPEAKER: From the PTI and otherwise. That is why, I say, let me get the full facts.

SHRI JYOTIRMOY BOSU: It is a very serious matter. Colour bar every-where; even in my country.

MR SPEAKER: That is why I say let me satisfy myself. Because, it is a serious matter.

SHRI JYOTIRMOY BOSU: Would you be kind enugh to make a statement after you obtain the facts?

MR. SEAKER: Yes, I will... not a statement, but I will give you the facts.

SHRI JYOTIRMOY BOSU: Sir, no Sir, you are trying to expung yourself

(Interruptions)

MR. SPEAKER: If I am satisfied.

SHRI JYOTIRMOY BOSU: After you have been advised not to make the statement.

SHRI INDRAJIT GUPTA (Basirhat): A slip of the tongue. MR. SPEAKER: Advices are given and they are accepted. I will accept your advice also. Last time. ...

SHRI JYOTIRMOY BOSU: My advice would be, there is racial discrimination

MR. SPEAKER: No, not allowed. Now let me get the facts I cannot do without facts. Nothing can be said without facts. First I must ascertain what are the facts. There is one more thing.

श्री द्यार0 एम0 राकेश : (चैल): गुजरात के ईश्यू पर जो कामरोको प्रस्ताव प्राया है....

ग्रध्यक्ष महोदय : मैं यही कह रहा हूं। एक मिनट, ग्रब इस का एक ही सवाल है....

SHRI JYOTIRMOY BOSU: Sir, I want to make my submission.

MR. SPEAKER: You will get an opportunity on that. The Calling Attention was admitted by me for his discussion on Gujarat situation and the spilling over...

(Interruptions)

MR. SPEAKLR: Please, I am saying something about the ramifications.

SHRI JYOTIRMOY BOSU: Let us conderstand, the whole country . . .

MR SPEAKER It is a question which affects the whole nation.

(Interruptions)

MR. SPEAKER: Why do you interrupt? Please; let me say something. I am saying, we have to decide in what way to do that. I admitted the Calling Attention Motion. But the general consensus of all in the House was that it should be done in a more appropriate manner.

(Interruptions)

MR. SFEAKER: Yes. The only thing is that, in view of the feeling expressed by members in this House, I have no objection if, instead of a Calling Attention Motion, we may discuss it under rule, 184 in a proper form or under 193, or whatever the House agrees. I have no objection. Yes, rule 184 or whatever it is.

(Interruptions) **

MR. SPEAKER: Yes, rule 184 or 193.

(Interruptions)

MR. SPEAKER: It is all right. Rule 184 or whatever you like. My mind is open. We have got the Business Advisory Committee meeting today.

SHRI JYOTIRMOY BOSU: If it commences today, the members should be allowed to have some time.

MR. SPEAKER: That is why I want to say the BAC will decide how much time should be given, what time you would like to give.

SHRI JYOTIRMOY BOSU: Are you, by any chance, saying it can start today?

MR. SPEAKER: The BAC can say it; even today I am prepared to have it.

SHRI JYOTIRMOY BOSU: Let me assist you. The BAC is scheduled to assemble at 3 O' Clock or 3.30. If you are going to start the debate at 2 O' Clock...

MR. SPEAKER: We can do it tomorrow.

SHRI JYOTIRMOY BOSU: That is what I am saying.

MR. SPEAKER: That is why I say the BAC can be well-advised when all your members will be there.

SHRI JYOTIRMOY BOSU: Or you can start it at 4 O' Clock today.

SHRI INDRAJIT GUPTA: I have given you another motion today. 337 Re. Adj, M. etc. PHALGUNA 26, 1902 (SAKA) Re. Adj, M. etc. 338

श्रीमनी राम बागड़ी : (हिसार) मझे इस पर एक राज है....

म्राध्यक्ष सहोदय : नहीं, एतराजकी बात नहीं साहब

श्री मनी राम बागड़ो : देखिए, ब्रब्पक्ष महोदन, मुझे एतपाज है, बेशक चाहे प्राप कुछ कहिए चाहे ये कुछ कहें।

अग्रध्यक्ष महोदय : नही, मैं कुछ नही कह पहाहं,

श्रो मनी राम बा।ड़ी: हाउस के नेता, ग्राप के कांग्रेस के चीफ ह्विप, काग्रेस के नेता, रूलिग पार्टी के लीडर, सब ग्रपोजीशन के मैंम्बर ग्रौर ग्राप का यह वचन था.....

ग्रध्यक्ष महोदय : तो मैं कहां वापस जारहा हूं?

श्वीसनी राम बाइड़ी: मैं तो कहता हूं कि चर्वा ही सत करो । बगैर बहस के इस प्रस्तात को पास कर दो ।

अप्रध्यक्ष महोदय : मैंने कब कहा ? मेनो कह रहा हूं कि हाउस....

(ब्दत्तवान)

श्री मनी गम बागड़ी : साठे जी, आप चुप क्यो है ? में चाहता हूं मजबूती से सदन को राय फंग, उसमे कोई मतभेद न हो । सर्वमम्मसि से प्रस्ताव पास हो कर यहां से जाए तो उसके पीछे शकित होगों । क्यों नही करते है आप इसको ? सारा गुजरात जल रहा है । MR. SPEAKER: I have put it to the House. If the House so decides, I have no objection.

(Interruptions)

MR. SPEAKER: Mr. Sathe.

(Interruptions)

SHRI INDRAJIT GUPTA: I have given another motion to you. I have given an adjournment motion regarding a very important Central legislation passed by the House, namely, the Contract Labour Abolition and Regulation Act that is being violated blatently..

MR SPEAKER: Under what motion you have given it?

SHRI INDRAJIT GUPTA: I have given you an adjournment motion which concerns Adıvasi workers.

MR. SPEAKER: Adjournment motion cannot be allowed. You have recourse to some other motion. (Interruptions). I can admit a Calling Attention motion or something else.

(Interruptions) **

MR SPEAKER: Do not record. (Interruptions)**

PROF K. K. TEWARY (Buxar): Sir, under Rule 193 I have given actice for a discussion of the Vaidialingam Committee Report. It is a very serious issue which involves ...

MR. SPEAKER: That has already been taken up by the Business Advisory Committee.

SHRI JYOTIMOY BOSU: Mr. Speaker, Sır, I have a submission.

SHRI NIREN GHOSH:**

MR. SPEAKER: Why are you speaking without my permission? Not allowed.

(Interruptions) **

(व्यवयान)

**Not recorded.

ग्रध्यक्ष मंहोदय : इन्द्रजीत जी, आप कोई ग्रीर मोशन दीजिए ।

SHRI JYOTIRMOY BOSU: Sir, I rise to seek your permission ...

(Interruptions) **

MR SPEAKER: Nothing is going on record.

(Interruptions) **

MR. SPEAKER: Nothing is going on record—what he is speaking.

(Interruptions) **

SHRI JYOTTRMOY BOSU: What Comrade Indrajit Gueta just now said is a very serious matter ...

MR. SPEAKER: I have already taken note of it. (Interruptions). Mr. Musheer Ahmed.

(Interruptions) **

MR SPEAKER: Nothing is going on record. I have allowed Mr. Musheer Ahmed.

भी मलिक एम० एम० ए० खां (एटा) : अध्यक्ष जी, गोल्ड आक्शन केसिलसिले में मैंने....

MR. SPEAKER: That is .inder consideration. It cannot be considered here. You have given it to me, that is all right. It is under consideration.

श्री मलिक एम॰ एम॰ खां: ग्रध्यक्ष जी, मैंने रूल 193 ग्रीर 184 की तहत गोल्ड ग्राक्शन के सिलसिले में मोशन दिया है। ग्रापने कहा था कि प्रापर मोशन मूव करें।

MR. SPEAKER: It is not rejected, it is under consideration.

(Interruptions) **

**Not recorded.

MR. SPEAKER: Nothing is going on record.

(Interruptions) **

भ्राध्यक्ष महोदयः क्या जोर से बोलने से कोई फर्क पड़ेगा? ग्रापको ब्ल'ड प्रेशर हो जायेगा। (Interruptions)

श्री इन्द्रजोत गुप्ता : ग्राप सब कुछ रूल-ग्राउट कर देते हैं ।

ग्राध्यक्ष महोदय : मैंने कहां रूल-ग्राउट किया है । मैने यह ग्रर्ज किया है कि ग्राप कोई दूसरा मोशन दीजिए ।

श्वीइन्द्रजीत गुप्ताः ग्राप कुछ तो। कीजिए ।

ग्रहथक महोदयः विधान जो होगा, वही चलेगा ।

श्री इन्द्रजीत गुप्ता : गवर्भमेट की तो हिम्मत नहीं है ...

(Interruptions) **

MR. SPEAKER: I cannot go without rules. I have to be guided by rules. I am to be controlled by rules. Nothing, whatever he speaks will not go on record

(Interruptions) **

MR. SPEAKER: Whatever is said without my permission will not go on record.

(Interruptions) **

MR. SPEAKER: How can the observations of five people go on record? How can it be done?

श्री रामावतार शास्त्री (पटना) : ध्यानाकर्षण प्रस्ताव भी दिया है ।

भव्यक महोदय : ग्रा रहा है, देखेंग----ऐसी कोई बात नहीं है । 341 Re. Dis on

MR. SPEAKER: Nothing is going on record. Whatever they say without my permission will not go on record. They are infringing the rules of the House.

(Interruptions) **

MR. SPEAKER: This is an insinuation. It is not going on record.

(Interruptions) **

MR. SPEAKER: For me everybody is equal. Every man is a man. I do not discriminate.

(Interruptions) **

MR. SPEAKER: This is most baseless.

(Interruptions) **

MR. SPEAKER: Nothing is going on record. Nothing will go on record without my permission. ग्राप क्या कर र] हैं, क्यों करना चाहते हैं। मत कीजिए----मत करिए----कोई तरीका है।

(Interruptions) **

ग्रध्यक्ष महोदय : माननीय सदस्य-गण एसा है कि

(ग्य वधान)**

12.15 hrs.

RE, DISCUSSION ON SITUATION IN GUJARAT

... (ब्युवधान)...

मध्यक्ष महोदय : ग्राप बैठिए, यह क्या कर रहेहैं . . (व्यवधान).... ग्रगर हम थोड़ा-बहुत भी सोचें तो मेरे ख्याल में सारा काम सीधा चल सकता है . .

भी राजनाथ सोनकर शास्त्री (सँदपुर) : दोनों तरफ से होता है ...

श्रध्यक महोदय : दौंनां तरफ़ से होता है, माप भापस में वाक-वुंढ करते रहते हैं ...

**Not recorded.

श्री राजनाथ सोनकर शास्त्री: हम ग्रापस में बात कर रहे हैं ...

ग्राध्यक्ष महोदय : ग्रापस में क्यों बात कर रहे हैं। मेरे से बात कीर्जिए । उनको क्यों कहते हैं ग्रीर क्यों वह ग्राप को कहते हैं ... (ब्दक्षान) ..

श्र**ेमनोराम बागड़ों** (हिसार) : यह सदन की गरिमा की बात है ...

ग्रध्यक्ष महोदय : यह गरिमा सिर्फ गरिमा रह जायगी, वाकी इस में कुछ नहीं रह जायगा, भार उतर जायगा । जिस तरह में एक समस्या हाउस के सामने ग्राई है, उसको ठोक तरह से कैंसे पार करना है--यह में/चना चाहिए और इस के लिए रास्ते भी है। जब सारा हाउस यह तय कर ले कि हमे एक मन में करना है, तो उसके लिए अच्छा माधन तलाश कर लेना चाहिए ग्रौर वह नियम 184 है। उस में त्राप रेजोल्यूणन भी मर्व-सम्मति से पास कर सकते है ग्रांर उन में ग्रयने विचार भी व्यक्त कर सकते है जिस से कि सारा महौल ठीक हो । म्राप को पता है कि यह चीजा ऐसो है जिस को अगर नजरअन्दाज कर देंगे तों ग्राने वाली नस्ले ग्राप को जिम्मेदार ठहरायेंगी । यह आप को सोचना चाहिए कि हम क्या कर रहे हैं ग्रीर सब बातों को देख कर हमें करना चाहिए ।

इस लिए मैं चाहता हूं कि बिजनेस एडवाइजरी कमेटी की मीटिंग में इस को निर्धारित कर लेंगे और उस में आप के रेजो-ल्यू शन पर भी, कि सर्व-सम्मति से पास हो, विचार कर लिथा जायगा । आप का कालिंग एटेन्शन भी 184 में आ जायगा । उसी में रेजोल्यू शन मों सर्व-सम्मति से पास हो जायगा और उस में आप अपने भीव भी व्यक्त कर लीजिए ।